

(b) whether it is a fact that State Government has no power to intervene therein and if so, the detailed reasons therefor;

(c) the authority which makes the allotment of agencies and the number of such agencies in Himachal Pradesh which perform the sale of the trucks of the aforesaid company ;

(d) whether vehicles are given to the people from different States from these agencies producing affidavits by passing the permanent residents of the State and no magistrate is asked to ascertain whether the person obtaining the vehicle belongs to Himachal Pradesh or other State; and

(e) if so, whether Central Government will take appropriate action in this regard and empower the State Government to keep complete information of the distribution of quota so that there is no infringement of the rights of the permanent residents of the State ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT GHANANA) : (a) & (b). The manufacturers have reported that during 1979-80, 397 Tata Vehicles were supplied to Himachal Pradesh. There is no statutory control of Government on sale and distribution of commercial vehicles. Consequently, no State-wise quota exists. These vehicles are sold by the manufacturers in accordance with the commercial procedures established by them. Government however, advise the manufacturers to cater to the emergent requirements that may arise in respect of any State.

(c) Appointment of dealers is made by the manufacturers. TELCO have reported that there are two dealers in Himachal Pradesh for Tata Vehicles.

(d) TELCO have reported that in accordance with their procedure, dealers are required to book orders from customers with residential/business address in Himachal Pradesh and for registration in Himachal Pradesh, Persons booking orders are not required to furnish any affidavit.

(e) As there is no statutory control on the sale and distribution of vehicles the question of delegation of powers to State Governments does not arise.

Obsolete Defence Armoury

4320. SHRI N. K. SHEJWALKAR : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that as compared to India Pakistan is having more

sophisticated and advanced weapons like tanks, missiles and planes ;

(b) what efforts have been made to discard obsolete armoury and update the armoury of the three services to make its punch power more effective than at present ;

(c) whether it is a fact that nearly 100 million pieces of light, medium and heavy armaments are now rusting in the various parts of the country ; and

(d) if so, what is proposed to be done with regard to this ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) it is not in public interest to divulge details.

(b) Phasing out of old equipment and its replacement by the modern one is a continuous process in the three Services. The Defence Plan 1979-84 lays down more stress on mobility, fire power and modern communications rather than on augmentation of numbers.

(c) No Sir. It may however be stated that certain light, medium and heavy armament items are declared obsolete or obsolescent from time to time following well established procedure and detailed scrutiny at appropriate levels. They are inspected at laid down intervals to ensure that they are stored in conditions as prescribed in various regulations.

(d) Action is taken to dispose of the obsolete items through normal departmental channels and also through DGS & D.

India's Position to Supply Arms Designs to Foreign Countries.

4321. SHRI G. Y. KRISHNAN : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that India is in a position to supply certain designs of arms to foreign countries for defence purposes ; and

(b) if so, the names of such countries which are getting arms and other training in our Defence Academy at present ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) and (b). It would not be in the interest of the State to disclose details in regard to supply of designs and export of arms to other countries,

In so far as training is concerned, some foreign cadets/officers are under-going training in India. Details are being collected and will be laid on the Table of the House.

[पुलिस गोली के शिकार नक्सलपंथी

4322. श्री रामावतार शारदा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नक्सलपंथी आंदोलन से सम्बद्ध नेता तथा कार्यकर्ता विभिन्न राज्यों में पुलिस गोली के शिकार हुए हैं,

(ख) यदि हां, इस प्रकार मारे गए और घायल हुए नक्सलपंथियों की राज्य-वार संख्या क्या है, और

(ग) उन्हें पुलिस की गोली का शिकार बनाये जाने के क्या कारण हैं तथा इनका क्या शीर्षक है ।

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवान्) : (क) से (ग). आंध्र प्रदेश, महाराष्ट्र, त्रिपुरा और तमिलनाडु सरकारों द्वारा भेजी गई सूचना संलग्न विवरण में दी गई है ।

पश्चिम बंगाल और उड़ीसा सरकारों से सूचना प्रत्याशित है और प्राप्त होने पर सदन के पटल पर रखी दी जाएगी ।

शेष राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों ने शून्य सूचना भेजी है ।

विवरण

मूठभेड़ों में पुलिस की गोली से मारे गये नक्सलपंथियों की संख्या

राज्य का नाम	नक्सलपंथियों की सं.		अन्य विवरण
	मारे गये	घायल हुए	
	(मूठभेड़ों के दौरान)		
1	2	3	4
आन्ध्र प्रदेश	216	18	ये आंकड़े उस अवधि से संबंधित हैं जब से 1968 में नक्सलपंथी आंदोलन शुरू हुआ । पुलिस की गोलीबारी की सभी घटनाएं जिनमें नक्सलपंथी मारे गये थे/घायल हुए थे, जघन्य तथा गम्भीर अपराधों में अन्तर्ग्रस्त भूमिगत नक्सलपंथी कार्यकर्ताओं के लिए छापे मारे/उनके कार्यों का पता लगाने में व्यस्त पुलिस पर किये गये सशस्त्र आक्रमणों के परिणामस्वरूप हुई और उनके संबंध में की गई मजिस्ट्रेट जांच के दौरान ऐसी घटनाओं में पुलिस द्वारा गोली चलाना न्यायसंगत पाया गया ।